

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. OA 1398 of 96

Present : Hon'ble Mr. Justice R.N.Ray, Vice-Chairman

Hon'ble Mr. M.P.Singh, Administrative Member

LAKSHMAN CH. MONDAL

VS

UNION OF INDIA & ORS.

For the applicant : Mr.B.C.Sinha, counsel

For the respondents: Mr.P.K.Arora, counsel

Heard on : 22.1.2001

Order on : 22.1.2001

O R D E R

R.N.Ray, VC

Heard the 1d. counsel for both sides. This application is for a direction upon the respondents to regulate the pay of the applicant in the scale of Rs.1400-2300/- and arrange payment of difference of pay and allowance from 1.6.86 to the date of retirement. It is contended that he has filed a representation which was considered by the respondents. Now, the 1d. counsel for the applicant prays that if the applicant files a fresh representation, that be disposed of by the respondents within a specified time.

2. We have duly considered by the submissions made by both the counsel. We accordingly dispose of the OA with a direction upon the applicant to file a detailed representation along with the copy of the same to respondent No.4 within 3 weeks and the respondent No.4 shall dispose of the same within 3 months and promptly communicate the decision to the applicant. The OA is therefore disposed of without any order as to costs.


MEMBER (A)

in


VICE-CHAIRMAN